

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(A)

OA No. 402 of 1990

Sobran Singh
(Applicant)

Randhir Singh
(Counsel)

-Versus-

Union of India & Ors.
(Respondents)

(Counsel)

13.3.1990

Applicant present in person.

Heard. The applicant has prayed in this application that the order of eviction passed under the P.P. Act on 20.2.90 be set aside and that the appeal of the applicant filed under section 9 of the Act be accepted.

In view of the interim orders passed by the Hon'ble Supreme Court in the appeals with special leave filed against the judgment of the Full Bench in Rasila Ram's case, the Tribunal has no jurisdiction to entertain this application. Accordingly it may be returned to the applicant for moving the appropriate Court.

(Signature)
(P. C. Jain)
Member (A)